



HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 24645 of 2026

Aatish Alias Krishnkant

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

|                               |   |                 |
|-------------------------------|---|-----------------|
| Counsel for Applicant(s)      | : | Shiv Babu Dubey |
| Counsel for Opposite Party(s) | : | G.A.            |

**Court No. - 66**

**HON'BLE ARUN KUMAR SINGH DESHWAL, J.**

1. This matter was heard on 06.08.2026. On that date, ADJ, Technical, U.P. police as well as Sri Shashi Kant Sharma, Deputy Director General, NIC, New Delhi assured the Court that within next 10 days they will ensure that the chargesheet along with the case diary will be available on CIS to the concerned Magistrate. Therefore, the matter was posted for today.

2. In pursuance of order dated 06.08.2026, Sri Shashi Kant Sharma, Deputy Director General, NIC, New Delhi as well as ADJ Technical, U.P. are present and apprised this Court that API has been shared with CIS and now entire case diary is available along with the final police report to the concerned court on CIS. Sri Shashi Kant Sharma, Deputy Director General, NIC, New Delhi as well as ADJ Technical, U.P. further apprised the Court that they are going to add a feature regarding verification of chargesheet by the C.O. by the next date of listing. Sri Shashi Kant Sharma, Deputy Director General, NIC, New Delhi further informed that in pursuance of the order dated **10.04.2026** of Indore Bench in **Misc. Criminal Case (MCRC) No.999 of 2026 (Mohamad Atik Vs. State of Madhya Pradesh)**, they have already implemented the ICJS to the extent of sharing the data of MedLEaPR and forensic department to the concerned court. Therefore, if this Court directs, they will also implement this facility in U.P.

3. Therefore, this Court directs the Sri Shashi Kant Sharma, Deputy Director General, NIC, New Delhi to make necessary arrangement so that the concerned court/Magistrate may have direct access to the

data available on MedLEaPR and e-forensic lab.

4. Sri Shashi Kant Sharma, Deputy Director General, NIC, New Delhi as well as ADJ Technical, U.P. have further informed that as on date, MedLEaPR has been integrated with CCTNS and police can directly see the postmortem report and other medical report available on MedLEaPR, after uploading the same by the hospital on MedLEaPR. It is further informed that as on date, there is need to sensitize the hospitals for uploading the postmortem report as well as other medico legal report on MedLEaPR and they also assured that they will conduct sensitization programme with the assistance of Principal Secretary, Health, U.P. so that all the medico legal report including the postmortem report shall be uploaded on MedLEaPR.

5. Sri Shashi Kant Sharma, Deputy Director General, NIC, New Delhi has further informed that in case the e-Committee permits then one more feature can be added at the time of consuming e-chargesheet i.e. cognizance taken and case registered. Therefore, CPC, High Court, Allahabad is directed to take required permission with e-Committee so that the feature of taking cognizance and registering as a case should also be available on CIS at the time of consuming e-chargesheet.

6. The Principal Secretary (Health), U.P. as well as Director General of Police, U.P., Lucknow are further directed to cooperate with the NIC for effective implementation of ICJS so that the data available on MedLEaPR and forensic science laboratory could be directly accessed by the concerned court/Magistrate.

7. List on 17.09.2026 as fresh at 10:00 am.

8. On the next date, Sri Shashi Kant Sharma, Deputy Director General, NIC, New Delhi as well as ADJ Technical, U.P. will inform this Court about the progress made in the implementation of ICJS.

9. Sri Shashi Kant Sharma, Deputy Director General, NIC, New Delhi, is also requested to implement the direction of this Court as well as recent direction of Apex Court in the case of **Union of India Vs. Chidiebere Kingsley Nawchara & Ors., SLP (Crl.) No.14185 of 2025**, decided on **17.08.2026** for electronic verification of sureties.

10. Sri Shashi Kant Sharma, Deputy Director General, NIC, New Delhi, is further directed to inform whether the summons, warrants generated on CIS could be generated in hindi language for Uttar Pradesh.

11. On that date, Sri Shashi Kant Sharma, Deputy Director General, NIC, New Delhi as well as ADJ Technical, U.P. are requested to appear before this Court through video conferencing and apprise the Court.

12. **Registrar (Compliance)** is directed to communicate this order to Sri Shashi Kant Sharma, Deputy Director General, N.I.C., New Delhi, Additional Director General, Technical, U.P. Police, Director General of Police, U.P. and Principal Secretary (Health), U.P. for necessary compliance.

**August 19, 2026**  
S.C.

**(Arun Kumar Singh Deshwal,J.)**